

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 28**  
**(IB)-478(PB)/2021**

**IN THE MATTER OF:**

IFCI Ltd

.... Petitioner

v.

Pradeep Aggarwal

.... Respondent

**Order U/s. 95 (1) of (IBC)**

**Order delivered on 29.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. SS Ahluwalia

For the PG : Adv Stuti Vatsa

**ORDER**

**IA-4702/2021**

It is stated by the Ld. Counsels that a stay by the Hon'ble High Court of Punjab & Haryana is continuing. Therefore, at request and by consent, list this IA on **05.08.2024.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

29.04.2024  
Lalit